

duty for importing machinery for soft drinks under two REP licences i.e. for Rs. 83,87,899 and Rs. 59,50,358 issued in 1989;

(b) whether it is also a fact that Voltas has got the right to make Pepsi; and

(c) whether import of machinery for aerated water is permitted and whether these machines are eligible for concessional rate of import duty?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE AND THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DIGVIJAY SINGH): (a) The Department of Revenue does not appear to have received any representation from M/s. Voltas regarding duty concession for import of machinery for manufacture of soft drinks.

(b) This information is being collected and would be laid on the Table of the House.

(c) Against surrender of equivalent values of Replenishment Licences, two Import Licences were issued in favour of M/s. Voltas Ltd., Bombay for Rs. 83,87,899/- and Rs. 59,50,358/- in October, 1989.

The machinery for soft drinks are not eligible for concessional rate of duty.

Import Licence to Pepsi Foods

98. SHRI DIPEN GHOSH: Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that an import licence was issued for snack foods on the 16th January, 1989 for Rs. 60,91,700/- to Pepsi Foods;

(b) whether there was a condition that 50 per cent of whatever snack foods produced have to be exported;

(c) if so, what has been the local production and what has been the exports; and

(d) what action can be taken; if export obligations are not met?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SHANTILAL PURUSHOTTAMDAS PATEL): (a) A licence was issued on 16-1-80 for Rs. 60,91,700/- to M/s. Punjab Agro Industries Corpn. Ltd., Chandigarh for import of Capital Goods for the end products "Processed Potato/Grain Food Products", which was amended in the name of M/s. Pepsi Foods (Pvt.) Ltd. on 21-7-1989.

(b) The licence was issued subject to the condition stipulated in the Letter of Intent which provided that "The project shall export 50 per cent of its total turnover each year for a period of 10 years from the commencement of commercial production of which 40 per cent will be from the Company's own manufactured products and 10 per cent from Select List products manufactured by others. The foreign exchange inflow shall not be less than Ave times the foreign exchange outflow of the projects during the aforementioned 10 years period.

(c) The information is being collected and will be placed on the Table of the House.

(d) In case of failure by the Company to meet the stipulated export obligation action can be taken under a Press Release within a day of the Schedule of export conditions attached to the Import Licence which include payment of liquidated damages at specified rates. In addition, the firm can be debarred from obtaining Import Licence, Customs Clearance Permits or obtaining goods from canalising agencies and also imports under Open General Licence under Clause 8(1) of the Imports (Control) Order, 1955.